

बम्बई महोदय : आप बैठिये, मैं खड़ा हूँ। आप यहीं रहा करिये। आप बम्बई क्यों चले गए? आप यहीं रहते तो यह बात नहीं उठती।

श्री अटल बिहारी वाजपेयी : उस दिन छुट्टी थी इसलिए बम्बई चला गया था।

श्री राम सहाय पांडे (राजनन्दगांव) : श्रीमान्, अगर वह बम्बई नहीं जाते तो प्रश्न ही नहीं उठता।

MR. SPEAKER : I will see the proceedings, but in the meanwhile I will send it to the paper for verification and comments, according to the practice that we have been following in the House. Sometimes, as Mr. Banerjee says, interruptions do follow, but they are not so long as mentioned here. I will myself go through the records. (*Interruption*) When observations are made, people like yourself come in and that causes confusion and that is why he is also suffering.

SHRI R. S. PANDEY : On the contrary he should be happy.

THE MINISTER OF FOREIGN AFFAIRS (SHRI SWARAN SINGH) : With your kind permission, I would like to make a statement on one point which was suggested by Shri Vajpayee. The suggestion that he made that an advance copy of the speech was given to the press is totally denied. There is no foundation for that.

SHRI ATAL BIHARI VAJPAYEE : How do you know without enquiry?

SHRI SWARAN SINGH : I know it. It was not given. I have made enquiries. This is absolutely incorrect. As to seeing the proceedings, you have already said that you are going to examine it. It is naturally a matter between the Chair and the hon. Member.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Let us not lose sight of the fact that the over-energetic P. I. B. officials are so anxious to publicise the Treasury and the Government that no wonder we are completely left out. If some energetic official had done this, the poor correspondent should not

be hauled up. We do not want to victimise the press correspondent. We know that the P. I. B. is playing havoc with free journalism.

MR. SPEAKER : We will have to take into account the public Relations Officer and also interruptions by such aggressive Members like yourself, Mr. Pandey and others.

श्री राम सहाय पांडे : कोई ऐसा वक्तव्य जो गरिमा से दूर न हो बल्कि उनकी प्रतिभा को बढ़ाता ही है, भले ही हवा में वह बनाया हो और मान लीजिये गलत ही वह छप गया तो भी उस पर तो ऐतराज नहीं होना चाहिए।

श्री अटल बिहारी वाजपेयी : मैं गुणावगुण में नहीं जा रहा। प्रश्नात मन्त्री ने बहुत सी बातें हमारे खिलाफ कही। यह अलग बात है कि वह सही नहीं थी। लेकिन अपात्ति तो यहाँ हमें इस बात पर है कि जो बात कही नहीं वह छपी कैसे?

13.13 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER NATIONAL HIGHWAYS ACT, 1956

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :—

(i) S. O. 3344 published in Gazette of India dated the 11th September, 1971 declaring certain highways to be National Highways.

(ii) S. C. 602 published in Gazette of India dated the 19th February, 1972.

(2) A statement (Hindi and English

versions) showing reasons for delay in laying the Notifications mentioned at (i) above.

[Placed in Library. See No. LT-1687/72]

ANNUAL ACCOUNTS AND AUDIT REPORT OF ANIMAL WELFARE BOARD, MADRAS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Annual Accounts (Hindi and English Versions) of the Animal Welfare Board, Madras for the year 1970-71 along with the Audit Report thereon, under sub-rule (4) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962. [Placed in Library. See No. LT-1688/72].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hire-purchase Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th April, 1972, agreed without any amendment to the Aircraft (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 28th March, 1972."

HIRE-PURCHASE BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Hire-purchase Bill, 1972, as passed by Rajya Sabha.

13.14½ hrs.

**PUBLIC ACCOUNTS COMMITTEE
THIRTIETH AND THIRTY-FIRST REPORTS**

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to present the following Reports of the Public Accounts Committee :

- (1) Thirtieth Report regarding action taken by Government on the recommendations contained in their Hundred and Twenty-second Report (Fourth Lok-Sabha) refuting to Council of Scientific and Industrial Research.
- (2) Thirty-first Report regarding action taken by Government on the recommendations contained in their Hundred and Eleventh Report (Fourth Lok Sabha) relating to Union Excise.

13.15 hrs.

STATEMENT RE FIRE IN COCHIN REFINERY

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : Cochin Refineries Limited, a company in the Public Sector, was set up in pursuance of the Formation Agreement dated 27. 4. 1963 between Government of India, Phillips Petroleum Company of U. S. A. and Duncan Brothers and Co. Limited of Calcutta, to process annually 2.5 million tonnes of crude oil. The Refinery went on stream on 19. 9. 1966 and has been in commercial production since May, 1967.

The company is managed by a board of Directors consisting of nine Directors of whom five are nominated by Government of India, two by Phillips Petroleum Company and two other shareholders. The Chairman is a Government of India nominee. The Managing Director is a nominee of Phillips Petroleum Company for a period of 10 years from the formation of the company or till all the long-term foreign exchange debts have been repaid, whichever is later.

On 3. 4. 1972 at 7.45 P. M. fire occurred in one of the crude storage tanks in the refinery and was brought under control within 1½ hours i. e. by 9.15 P. M. The